

tional Institute of Small Industry Extension Training Institution (NISIET) left that institute in recent years;

(b) whether it is also a fact that the faculty staff of the institute have no promotional opportunities and no service rules have been framed for them;

(c) if the answers to (a) and (b) above be in the affirmative, whether the reasons for the same have been investigated;

(d) whether the staff union and the officers' association of the Institute have submitted memoranda to the Government on the unsatisfactory functioning of the Institute and about several malpractices indulged in by its Principal Director;

(e) if so, whether the above memoranda have been examined; and

(f) the steps proposed to be taken to put the Institute on the right track?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c) During the last 5 years, 11 members of NISIET faculty have left the Institute for better prospects outside. Promotional opportunities are already available for the faculty/staff of the Institute under the existing service rules. A committee has also been set up to frame the Recruitment and Promotion Rules for all categories of employees;

(d) to (f) Yes Sir. A few representations and memoranda have been received from the staff union and the officers' association of the Institute. They have been examined and necessary action taken.

Colgate trade mark

1426. SHRI SURESH KALMADI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Registered User Agreement of 'Colgate' trade mark has been rejected;

(b) if so, what are the reasons therefor;

(c) whether Colgate Palmolive has taken the matter to court; and

(d) by when Government propose to modify the Trade Mark Act so as to clarify the Government's policy regarding the use of Foreign Trade Marks?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) The application for registration as Registered User of M/s. Colgate Palmolive Company had been rejected having regard to all the circumstances of the case, the interest of the general public and the development of industries, trade or commerce in India.

(c) Yes, Sir.

(d) The issue of regulating the use of foreign trade marks on internal sales is engaging the attention of the Government.

70' Clock Blade

1427. SHRI SURESH KALMADI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that India Shaving Products Ltd., use the brand name '7 O' Clock' has been taken up with the MRTP Commission because it misleads the consumer into believing that the blade is a foreign one;

(b) if so, what does the Government intend to do; and

(c) what legislation is proposed to prevent the use of foreign Trade Marks that mislead the consumer into believing that the product is foreign?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHA-

LAM): (a) and (b) The MRTP Commission has instituted two enquiries against M/s. Indian Shaving Products Ltd., Bhiwadi, Rajasthan and others for indulging in an unfair trade practice arising out of the use of the brand name '7 O' Clock for the blades manufactured by the company. The Commission is empowered to take appropriate action in all such cases as per the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, relating to unfair trade practices.

(c) The issue of regulating the use of foreign trade marks on internal sales is engaging the attention of the Government. At present, the Government imposes a condition in the foreign collaboration approvals restricting the use of foreign brand names in products meant for internal sales and any violation of such a condition renders the foreign collaboration agreement liable to be cancelled.

American Double Cola

1428. **SHRI DHARAM CHANDER PRASHANT:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government's attention has been drawn to a news report which appeared in the Business Standard of December 4, 1986 about the American Double Cola is being started in India;

(b) if so, what are the reasons for allowing Double Cola and holding up Pepsi proposal;

(c) whether they will be allowed to import "Proprietary ingredients" and to use the foreign brand name;

(d) if so, the details thereof; and

(e) if not, the reasons thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The project of Double Cola did not require any formal approval for

foreign collaboration or for licence under the Industries (Development & Regulation) Act.

(c) No import of 'Proprietary ingredients' has been sought by the Double Cola Mfg. Co. (India) Pvt. Ltd., nor has Government accorded any approval to the use of foreign brand name.

(d) and (e) Do not arise.

Pepsi Cola

1429. **SHRI DHARAM CHANDER PRASHANT:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Perfumes and Flavour Association of India's has protested to the entry of Pepsi Cola into India; ;

(b) whether Pepsi Cola proposal detailed out the specification of items to be imported;

(c) whether Government have checked with the Perfume and Flavour industry whether they can supply what Pepsi proposal wants to import and save valuable foreign exchange and support local industry and create useful jobs; and

(d) what is the progressive indigenisation programme and in how many years it will be totally Indian made?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Three firms namely, M/s. Saiba Industries Private Limited, Bombay, M/s. Robin Chemicals (Private) Limited, Madras, and M/s. Bush Boake Allen (India) Limited, Madras, belonging to the Perfume and Flavour Industry, have represented against the proposal for import of "Proprietary-Ingredients" by the Punjab Agro Industries Corporation for manufacture of soft drink concentrate.

(b) The Punjab Agro Industries Corporation has stated that the raw materials proposed to be imported are those which